

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 567  
TO BE ANSWERED ON 27.04.2016**

**RAILWAY SECURITY STANDARDS**

**567. SHRIMATI P.K. SHREEMATHI TEACHER:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the appropriate measures taken by the Government to establish and enforce harmonized railway security standards in the country;**
- (b) whether the Government is considering creation of dedicated agency in this regard; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

**(a): Though prevention and detection of crime, registration of cases, its investigation and maintenance of law and order in railway premises as well as on running trains are the statutory responsibility of the State Governments, yet various measures have been initiated by the Railways to establish and enforce harmonized security standards in the country, which include providing physical security measures like access control, escorting of trains, prosecution of offenders under relevant provisions of the Railways Act, etc. These measures are being further strengthened with technological security solutions like surveillance through close circuit television cameras at major stations, networking of Security Control Rooms of Railway Protection**

**Force (RPF) for faster dissemination of information, data and feedbacks, operationalisation of All India Security Helpline (182), provision of Security App at some of the zonal railways, etc.**

**(b): No, Madam.**

**(c): Does not arise.**

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